

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 142/TT/2021**

- Subject** : Petition for true up of transmission tariff of the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period for 400 kV D/C Mundra UMPP-Bhuj (Triple Snowbird) Circuit - 2 Transmission Line along with extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B) in the Western Region.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved. Prakesh Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for true up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV Mundra (CGPL)-Bhuj (Triple Snowbird) Circuit-2 Line along with associated line bays at Mundra (CGPL) Generating station and 765/400 kV Bhuj Sub-station;
  - b. COD of the transmission asset is 20.3.2019. The time over-run of 90 days has been condoned *vide* order dated 13.1.2020 in the Petition No. 387/TT/2018;
  - c. The true up of transmission tariff of the 2014-19 period and determination of 2019-24 period is claimed based on the actual capital cost as on COD against admitted capital cost as on COD *allowed vide* order dated 13.1.2020 in the Petition No. 387/TT/2018;



- d. The actual Additional Capital Expenditure (ACE) has been claimed during 2014-19 period. Projected ACE during 2019-20 and 2020-21 has been claimed resulting in variation in the capital cost as on 31.3.2024 which is within the limit of apportioned approved RCE;
  - e. The initial spares are claimed @ 6% for Bhuj Sub-station in the instant petition against admitted initial spares of 4% in order dated 13.1.2020 in the Petition No. 387/TT/2018 since it is a brownfield project;
  - f. Detailed IDC discharge statement has been filed in compliance of directions *vide* order dated 13.1.2020 in the Petition No. 387/TT/2018;
  - g. The minutes of meeting of the 40<sup>th</sup> WRPC meeting held on 7.6.2021 have been submitted wherein matter of additional Return on Equity (RoE) of 0.5% for subject asset was discussed and 'in principle' approval was granted. However, formal letter in this regard has yet not been received. It is, therefore, prayed to consider the claim of additional RoE of 0.5% on the basis of the minutes;
  - h. Revised line length of 98.407 km has been claimed in the instant petition against line length of 98.350 km admitted *vide* order dated 13.1.2020 in Petition No. 387/TT/2018, based on CEA approval for energisation *vide* letter dated 20.2.2019. It is, therefore, prayed to allow the revised line length;
  - i. The information sought in the technical validation letter was filed *vide* affidavit dated 20.9.2021; and
  - j. Rejoinder to the reply of MPPMCL has been filed *vide* affidavit dated 20.9.2021.
3. The representative of MPPMCL raised concern over the documentary evidence of the Bhuj Sub-station being a brownfield project. In response, the representative of the Petitioner submitted that as per the scope of work details, 400 kV Bhuj Pooling Station- 400 kV line bays (2 nos.) are terminating in the existing sub-station which is a brownfield project, therefore, it be considered as a brownfield project.
4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)